

**Shri S. C. Samanta:**  
**Shri M. L. Dwivedi:**  
**Shri Subodh Hansda:**  
**Dr. M. M. Das:**  
**Shri P. C. Borooah:**  
**Shri P. Kunhan:**  
**Shri Imbichibava:**  
**Shri M. N. Swamy:**  
**Shri Vishwa Nath Pandey:**  
**Shri Maurya:**  
**Shri Yashpal Singh:**  
**Shri Ram Sewak Yadav:**  
**Shri Bagri:**  
**Shri Tan Singh:**  
**Shrimati Jyotsna Chanda:**  
**Shri Daljit Singh:**  
**Shri P. H. Bheel:**  
**Shrimati Ramdulari Sinha:**

Will the Minister of Education be pleased to state:

(a) whether the State Governments and Union Territories have taken steps to introduce the triple benefit scheme proposed by the Centre to improve the lot of the Government and private school teachers;

(b) the State-wise analysis of the progress made in the implementation of the scheme;

(c) the nature of benefits accruing from the scheme; and

(d) the extent of financial assistance given so far by the Centre to the State Governments in making the scheme effective and really beneficial to the school teachers?

**The Minister of Education (Shri M. C. Chagla):** (a) Yes, Sir. Several State Governments including Union Territories have taken such steps.

(b) As given in the Statement laid on the Table of the House on 25-7-66 in fulfillment of assurance given in the Lok Sabha on 15th April, 1964 in connection with Starred Question No. 1048 when a supplementary question was asked by Shri Yudhvir Singh Chaudhary.

(c) The scheme provides for pension and gratuity, Contributory Provident Fund and Insurance.

(d) The figures are not available because financial assistance from the Centre for this purpose is released to the States for the head of development as a whole and not specifically for this particular scheme.

#### Review of Various Wage Boards

**945. Shri P. R. Chakraverti:**  
**Shri H. C. Linga Reddy:**  
**Shri Yashpal Singh:**  
**Shri Namblar:**  
**Shri Umanath:**  
**Shri A. V. Raghavan:**  
**Shri Dinen Bhattacharya:**  
**Shri M. L. Dwivedi:**  
**Shri Subodh Hansda:**  
**Shri Bhagwat Jha Azad:**  
**Shri S. C. Samanta:**  
**Dr. M. M. Das:**  
**Shri P. C. Borooah:**

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether the Central Government propose to set up a committee to review the working of the various Wage Boards;

(b) if so, its personnel and terms of reference;

(c) whether different Wage Boards reached at different conclusions on the minimum wage, despite positive directions by Government to work out a wage structure on the principles of the report of the committee on Fair Wages;

(d) whether any time-limit has been fixed by Government within which the Board should submit their recommendations; and

(e) whether a Central Secretariat to serve all the Wage Boards is proposed to be set up?

**The Deputy Minister of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** (a) Yes.

(b) The personnel and terms of reference of the Committee are being finalized.

(c) The Wage Boards are being set up for individual industries which do not necessarily have similar prosperity and prospects rather have special features and circumstances of their own. Wage Boards are no doubt required to base their recommendations on the principles in the report of the Committee on Fair Wages taking into account the conditions of individual industries.

(d) No. However, the proposed Committee would consider the question of time taken by the Wage Boards.

(e) The matter is under consideration.

#### **Archaeological Exploration**

**946. Shri Maurya:**  
**Shri Yashpal Singh:**  
**Shri Bagri:**  
**Shri Ram Sewak Yadav:**

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 856 on the 7th September, 1966 and state:

(a) whether the matter regarding the exploration and excavation of sites of archaeological importance has since been considered by the Central Advisory Board of Archaeology; and

(b) if so, the details of the decision taken thereon?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** (a) Yes, Sir.

(b) A statement giving the details is laid on the Table of the House. [Placed in Library. See No. LT-7268/66].

#### **Wages of Workmen in Balihari Colliery**

**947. Shri Maurya:**  
**Shri Yashpal Singh:**  
**Shri Ram Sewak Yadav:**  
**Shri Bagri:**

Will the Minister of Labour, Employment and Rehabilitation be

pleased to refer to the reply given to Unstarred Question No. 4273 on the 7th September, 1966 regarding the non-payment of wages to workmen of Balihari colliery and state the details of the legal action taken or proposed to be taken against the management?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan):** Claim applications under the Payment of Wages Act have been filed in the Labour Court for monthly wages for April to August, 1966, and leave wages upto July 16, 1966.

As for non-payment of bonus for the quarters ending December, 1965 and March, 1966, requisition for certificate has been issued to the Certificate Officer. Similar action is being taken for the quarter ending June 1966.

As regards non-payment of bonus for 1964 under the Payment of Bonus Act, leave wages from July 23, 1966, weekly wages and other dues, appropriate legal action is in progress or is being initiated.

#### **Quarters for P. & T. Department Employees**

**948. Shri S. M. Banerjee:** Will the Minister of Communications be pleased to state:

(a) whether any scheme has been chalked out for the construction of quarters for the P. & T. Department employees during the Fourth Plan period; and

(b) if so, the number of quarters to be constructed?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):** (a) and (b). The Fourth Plan is yet to be formally approved by the Government. However, based on the preliminary indications, it is proposed to construct about 8000 quarters subject to availability of funds and resources.